

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1006/GT/2025

Subject : Petition for truing up of the tariff for Feroze Gandhi Unchahar Thermal Power Station Stage-II, (420 MW) for the period 2019-24.

Petitioner : NTPC Limited

Respondent(s) : UPPCL and 10 others

Date of hearing : **19.12.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate,
Shri Kunal Singh, Advocate, TPPDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL

Record of Proceedings

The matter was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for truing-up of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II, for the period 2019-24

3. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving a copy to the Respondents, on or before **9.2.2026**:

Additional Capital Expenditure (ACE):

- *Reasons to defer the procurement of the 'Online Coal Analyzer' for about five years from MOEF&CC OM dated 26.8.2015, as per the direction in the order dated 12.12.2021 in Petition No. 438/GT/2020. Further, the Petitioner to submit the details of coal parameters measured in line with the directions of the said order.*
- *Justification for the work 'Ash Water Recirculation System' for drastic reduction in the additional expenditure claimed (as compared to that allowed vide order dated 31.3.2017 in Petition No. 289/GT/2014), as per the direction in the order dated 12.12.2021 in Petition No. 438/GT/2020, the circumstances/ reasons for which the contractor abandoned the works and the LD amount, if any, recovered from the contractor.*
- *Cost-benefit analysis and impact on life extension to justify the ACE claimed during the fag-end of the generating station, as per the format of Form-H.*



- There is variation in the net additional capital expenditure claimed in Form-1(i) and Form-J on a cash basis for 2019-20 and 2020-21, the Petitioner to reconcile the same.

Additional O&M Expenses:

Capital Spares:

- Year-wise details of actual Capital Spares consumed individually costing above Rs. 1 lakh, clearly distinguishing the cost that forms part of the Capital Cost and that which does not, along with appropriate justification for incurring the same, and substantiation that the same has not been claimed under additional capitalisation, consumption of stores and spares, or renovation and modernization as per the third proviso of Regulation 35(1)(6) of the 2019 Tariff Regulations.

Water Charges:

- As per the direction in the order dated 12.12.2021 in Petition No. 438/GT/2020, the details of actual water charges paid in terms of the breakup of water consumption and water charges claimed, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation along with the quantum, rate and water charges allocated to the township/ irrigation or any other purposes which are included in the above claim, reconciled with the Audited Accounts.
- With respect to the water charges claimed, the Petitioner to provide the contracted quantum of water, if any, and certify whether the water charges claimed are within the limits specified by MOEF&CC, GOI Notification for the thermal Power plants. If not, the Petitioner to provide the PLF of the station and actual water consumption for the 2019-24 Tariff Period.
- justification for significant variation in water charges claimed, however, there actual water consumption is showing decreasing.

Security Expenses:

- As per the direction in the order dated 12.12.2021 in Petition No. 438/GT/2020, furnish detailed breakup of security charges claimed, particularly distinguishing between 'plant' and 'other than plant', along with supporting documents and security assessments as required under Regulation 35(1)(6) of the 2019 Tariff Regulations. Further, the Petitioner has not submitted documentary evidence for security expenses, including the breakup between CISF and non-CISF components.

Ash Transportation Expenses:

- Computation of ash transportation expenses corresponding to the claimed expenditure duly signed and stamped by the auditor, nor the details regarding award of transportation contracts, distance of fly ash transportation, and duly reconciled statements of expenditure incurred on ash transportation for the 2019–24 tariff period in line with the order dated 28.10.2022 in Petition No. 205/MP/2021.
- Justification for the significant escalation in ash transportation charges from 2019–20 to 2020–21 and the subsequent reduction from 2020–21 to 2023–24, as reflected in submissions under Forms- 3A and 3B.
- Reconciliation of annualised net ash transportation expenses claimed in Form-3B with the auditor certificates furnished in Form-B for ash transportation expenses corresponding to each stage for FY 2022–23 and FY 2023–24.
- Detailed methodology and rationale adopted for allocation of ash transportation charges among Stage-I, Stage-II, Stage-III, and Stage-IV.

Calculation of Energy Charge Rate (ECR):

- GCV as received at the station and the landed cost (Rs./MT) of biomass in the format of Form-15 for each year of the 2019–24 period.



- GCV of imported coal as received at the station for FY 2022–23 in the format of Form-15.
- Details of secondary fuel in terms of GCV (kcal/kl) as per Form-15A, and following information needs to be provided in PDF and linked MS Excel format:
 - i) GCV of HFO & LDO as received for FY 2018–19.
 - ii) GCV of LDO as received for FY 2019–24

Supplementary Tariff on ECS:

- Justification for not filing a separate Petition for determination of supplementary tariff for the Emission Control System (ESP Upgradation) based on the actual capital expenditure duly certified by the Auditor, as directed by the Commission vide order dated 17.11.2021 in Petition No. 501/MP/2020 and in line with Regulation 8(4), Regulation 9(3), Regulation 14(2) and 29(4) of the 2019 Tariff Regulations,

Tariff Forms:

- Following tariff forms duly certified by the Auditor (with UDIN), as required in the formats of Part-I of Annexure-I of the 2019 Tariff Regulations.
 - i) Form-15 & Form-15A along with the certification that the claimed details are in line with the 2019 Tariff Regulations.
 - ii) Form-J: Reconciliation of Capitalisation claimed vis-à-vis books of accounts
 - iii) Form-S: Statement of liability flow

4. The Respondents are permitted to file their replies by **9.3.2026**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **6.4.2026**.

5. The matter will be listed for hearing on **21.4.2026**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

